

High fee for entrance examinations

3250. MIR MOHAMMAD FAYAZ:

SHRI NAZIR AHMED LAWAY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government is aware that many universities and other institutions are charging high fee for conducting entrance examinations;
- (b) if so, the details thereof; and
- (c) the steps taken to regulate the same and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. MAHENDRA NATH PANDEY): (a) to (c) The University Grants Commission (UGC) has notified UGC (Institutions Deemed to be Universities) Regulations, 2016. The regulation is available at <http://www.egazette.nic.in/WriteReadData/2016/170661.pdf>. In the regulation, there is a provision in Clause 6.2 (1) stating that no institution deemed to be university shall charge any fee for an admission test other than an amount representing the reasonable cost incurred by it in conducting such test. Further, as per the regulations, an institution deemed to be University shall not engage in commercialization of education in any manner whatsoever, and shall provide for equity and access to all deserving students.

The Universities are not expected to charge exorbitant fees for conducting entrance examinations.

No complaint has been received against exorbitant entrance examination fee charged by the Universities.

Review of textbooks of private publications

3251. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has directed the Central Board of Secondary Education (CBSE) to review the textbooks of private publishers prescribed in CBSE affiliated schools;
- (b) if so, the details and justification thereof;
- (c) whether CBSE has constituted any committee to make periodical review of